waste—it is a national waste. If you cart find a solution to this problem, it would help economize the transportation of goods by road to a great ex-

Finally, Sir, we are now facing this pollution—I of problem am coming back to this. In the industrialized world such legislations already exist A study on global environment by the " World Commission on Environment and Development says:

"Motor vehicles- influence environmental conditions in the industrialized world. A recent -slow-down in the growth rate of vehicle numbers with stricter emission standards for new vehicles, distribution of lead-free gasoline, improvement in the fuel efficiency, improved traffic • management policy and landscaping have all reduced the impact of.-• urban traffic With these words. Sir. I thank you -very much for giving me this oppor tunity to speak on this subject.

## ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT LEGIS LATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHBI MIRZA IRSHADBAIG): I have to inform Members that the Business Advisory Committee at *Us* meeting held today, the 27th July 1989, allotted time for Government Legislative and other Business as follows':

## Business

Time allotted.

- 1. Further consideration and passing of the Employees' State Insurance (Amendment) Bill, 1989 . . . . '2 hours
- 2. Consideration and return of the High Court and Supreme Court Judges (Conditions Service) of. Bill, 1989. Àmendment as . 2 hours passed by the Lok Sabha.

## Taxation (Arndt.) 33\$ Bill, 1989

Discussion on the 5th, 8th Reports of 7th and the Scheduled Commission Scheduled Castes and Sand the 28th Tribes Report Schedule Commissioner for Castes and Scheduled Tribes. 4 hours

## THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1989— Contd.

DR. NARREDDY THULASI REDDY < (Andhra Pradesh): Respected Vice-, Chairman, Sir, I suport the basic concept of the Delhi Motor Vehicles Tax tiori (Amendment) Bill, 1989.' But, Sir, the Bill is one-sided. It has one' way traffic only. It deals only with" money but not giving facilities'.

Sir, the Bill makes a provision - for the adoption of a system of one-time,'. lump sum tax collection in respect of. personalized vehicles. No doubt it is a burden for the vehicle owner to pay at one time, in lump sum, but it definitely mitigates "the difficulties of the tax-payers in going again and again ' - to the tax realization counters. also ensures 100 per cent tax realization. The system of levying, on time tax in a life-time is already there in the State of Andhra Pradesh, even, though the Congress (I) people critfeize-the Government there -on this issue.

In this Bill there is a provision for "making refund whenever there is a temporary as well as permanent non: use of the vehicle. I am unable to understand here, what "temporary or permanent non-use of the vehicle" means. Does it mean' "non-use if- 'the vehicle is sold to anybody or keeping the vehicle with the owner himself without using it? Once -a vehicle is purchased, I think, a vehicle